

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**  
**COURT-VI**

**Item No. 611**  
**IB-835/ND/2020**

**IN THE MATTER OF:**

**Mr. Sanjeev Aggarwal and Ors.**

**...PETITIONER**

**Vs.**

**M/s. Supertech Township Project Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 12.12.2022**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor** :Adv. Piyush Singh, Adv. Akshay  
Srivastava and Adv. Riddhi Jain  
**For the Respondent/Corporate Debtor** :Mr. Divyansh Rai Advocate

**ORDER**

The Hon'ble Member Judicial, Shri Bachu Venkat Balram Das has already recused from hearing the matters pertaining to Supertech Ltd. vide order dated 21.10.2021 passed in the matter of Sanyog Deepak V/s Supertech Ltd. bearing CP/IB-3407/(ND)/2019. The Registrar is requested to place this matter before the Hon'ble President for necessary directions for listing of matters pertaining to Supertech Ltd. before an appropriate Bench.

-sd-

**(Atul Chaturvedi)**  
**Member (T)**

-sd-

**(Bachu Venkat Balram Das)**  
**Member (J)**